

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH, 'SMC': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER**

**ITA No.153/Del/2018  
Assessment Year : 2014-15**

**Sangeeta Khator,  
1080, Sector-46,  
First Floor, Gurgaon,  
Haryana  
PAN-AFUPK3023Q**

**Vs. ITO,  
Ward-4(1),  
Gurgaon,  
Haryana**

**(Appellant)**

**(Respondent)**

Appellant by : Sh. V. Rajakumar, Advocate  
Respondent by : Ms. Ranu Mukherjee, Sr. DR

Date of hearing : 15.03.2021  
Date of pronouncement : 15.03.2021

**ORDER**

**PER R.K. PANDA, AM :**

This appeal filed by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-1, Gurgaon, dated 24.10.2017.

2. The learned counsel for the assessee, vide its letter dated 13.03.2021, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, I accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court in the presence of both the sides on conclusion of Virtual Hearing on 15<sup>th</sup> March, 2021.

**Sd/-**  
**(R.K. PANDA)**  
**ACCOUNTANT MEMBER**

Delhi/Dated- 15.03.2021

*Shekhar*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,  
ITAT, Delhi